



43 to 50
25.02.2009

Present: Mr. Dinesh Vyas Sr., Advocate with Mr. F.V.Irani, Mr. Satyen Sethi and Mr. Johson Bara, Advs. For the Appellant.
Mr. Sanjeev Sabharwal, Adv. for the Respondent.

IA Nos. 17408/2008, 17437/2008, 17409/2008, 17438/2008, 17473-74/2008, 17469-70/2008, 17410/2008, 17439/2008 & 17471-72/2008.

Exemptions as prayed for are allowed.

Applications stand disposed of.

ITA 1048/2008, ITA 1049/2008, ITA 1050/2008, ITA 1051/2008, ITA 1052/2008, ITA 1053/2008, ITA 1054/2008 & ITA 1055/2008.

(Common Order)

These appeals were listed along with the appeals filed by the Revenue against the same judgment. The appeals filed by the Revenue have been dismissed by us vide our orders passed in today's date in WP(C) No. 851/2008.

In view of the dismissal of those appeals of the Revenue, learned counsel for the appellant submits that the questions raised in these appeals have become academic and are, therefore, dismissed.


A.R. SIKRI, J


SURESH KAIT, J

February 25, 2009
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